Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.

With reference to the Hon'ble National Green Tribunal order dated 02/05/2022 and the Joint Committee constituted therein, in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh Versus State of Rajasthan & Ors., a meeting was called on dated 23/05/2022 under the chairmanship of District Collector comprising SDM, Mount Abu and Regional Officer, Rajasthan State Pollution Control Board, Sirohi. During the course of meeting it was decided to issue directions/notices to the Departments related to the Zonal Master Plan 2030 in order to submit the factual status and to issue notices to the Respondents 07 to 13 to submit the documents/factual status. **Minutes of the meeting dated 23/05/2022 are enclosed as Annexure - A.**

Subsequently, SDM, Mount Abu issued letter/notices to the aforesaid respondents on dated 26/05/2022 to submit the required information within 07 days. **The letters/notices issued are enclosed as Annexure - B.** After receiving the replies from the respondents, the information/details received were examined and a decision regarding constitution of Sub-Committee was taken during the meeting dated 09/06/2022, under the chairmanship of District Collector in order to examine and scrutinize the details submitted by the respondents. **Minutes of the meeting dated 09/06/2022 are enclosed as Annexure – C.**

A meeting was again called on dated 14/06/2022, under the chairmanship of District Collector. During the meeting, the observations given by the Sub-Committee were discussed on the issues raised in the Hon'ble NGT order dated 02/05/2022 as well and it was decided to consolidate the observations of Sub-Committee. Besides, it was also decided that the sites shall be visited by the Committee formed by the Honourable NGT comprising of SDM, Mount Abu as representative of District Magistrate Sirohi, DCF, Mount Abu and Regional Officer/Representative, Rajasthan State Pollution Control Board, Sirohi and the joint committee report shall be submitted accordingly to District Collector, till 16/06/2022. **Minutes of the meeting dated 14/06/2022 are enclosed as Annexure - D.**

In reference to the directions given in the meeting dated 14/06/2022, the Committee inspected the sites mentioned in the writ petition (i.e. of Respondents 07 to 13) on dated 15/06/2022, details of the observation during the inspection are as follows:-

SDM Mt Abu

DCF Mt Abu

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.

1. **M/s Kanak Dining Hall located at Khasra No. 186, Near Bus Stand, Abu Bazar, Mount Abu, Sirohi (Respondent No. 07).**

S. No.	Issues raised	Observations during inspection
1.	Encroachment over public roads by the Project Proponents within the Eco Sensitive Zone Boundary	Road width in front of the unit was found majorly in accordance with zonal master plan. Road width in front of the property is 40 ft. Property lies on the boundary of two revenue villages Machgaon and Sanigaon that also has khasra overlap. The ownership is in Khasra 186 of Village Machgaon that is agricultural land as per revenue record. But there is overlap with Khasra 403 of village Sanigaon that is Gair Mumkin Road in revenue records. Project proponent has submitted that they have surrendered their own land having khasra no. 186 measuring 900 sq. ft. to municipality Mount Abu for broadening of road which passes before Kanak Dining Hall.
2.	Illegal construction activities over agricultural land without the appropriate conversion/diversion.	As per revenue record the land is agricultural. However, project proponent has produced a copy of patta for commercial use along with site map issued by SDO and has also produced NOC by Municipality Mount Abu along with layout map for operation of Kanak Dining Hall.
3.	Inaction on part of Respondent authorities towards environmentally sensitive issues.	None
4.	Violation of the Zonal Master Plan of Mount Abu, 2030.	In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and re-notification are under process. Any conclusive comment on the violation can be done only after finalisation of the ZMP 2030.
5.	Obstruction in the free flow of Nallah by the Project Proponents	No obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted

SDM Mt Abu

DLF Mt Abu

	leading to unwarranted accumulation of sewage waste.	accumulation of sewage waste was found.
6.	Diversion of Agricultural lands in contravention to the jurisprudence of ESZ Notification which provides limited scope towards conversion of agricultural lands.	The land is agricultural as per revenue records but Project Proponent provided a patta of commercial use.
7.	Imposition of heavy Environment Compensation Charge on the project proponents.	None till date. However, environment compensation will be imposed after taking appropriate actions by concerned departments.

2. M/s Richi Valley Resort located at Khasra No. 141, Village - Hetamji, Mount Abu, Sirohi (Respondent No. 08).

S. No.	Issues raised	Observations during inspection
1.	Encroachment over public roads by the Project Proponents within the Eco Sensitive Zone Boundary	Road width in front of the unit was found majorly in accordance with zonal master plan. Village RCC road has been constructed on the land of Nagar Palika.
2.	Illegal construction activities over agricultural land without the appropriate conversion/diversion.	The land is categorized as Abadi/Residential as per revenue record. The proponent has purchased the site from earlier owner/proprietor. However, the built-up area was found exceeding as mentioned in the sales deed dated 20/12/2010 submitted by project proponent. Representative failed to submit any construction permission or map granted/issued by Nagar Palika.
3.	Inaction on part of Respondent authorities towards environmentally sensitive issues.	Appropriate action will be initiated.
4.	Violation of the Zonal Master Plan of Mount Abu, 2030.	In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and renotification are under process. Any conclusive comment on the violation can

SDM Mt Abu

DF Mt Abu

		be done only after finalisation of the ZMP 2030.
5.	Obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste.	No obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste was found.
6.	Diversion of Agricultural lands in contravention to the jurisprudence of ESZ Notification which provides limited scope towards conversion of agricultural lands.	The land is categorized as Abadi/Residential.
7.	Imposition of heavy Environment Compensation Charge on the project proponents.	None till date. However, environment compensation will be imposed after taking appropriate actions by concerned departments.

3. M/s Hari Niwas Resort located at Khasra No. 141, Village - Hetamji, Mount Abu, Sirohi (Respondent No. 09).

S. No.	Issues raised	Observations during inspection
1.	Encroachment over public roads by the Project Proponents within the Eco Sensitive Zone Boundary	Road width in front of the unit was found majorly in accordance with zonal master plan. Village RCC road has been constructed in the land of Nagar Palika.
2.	Illegal construction activities over agricultural land without the appropriate conversion/diversion.	The land is categorized as Abadi/Residential as per revenue records. The proponent has purchased the site from earlier owner/proprietor. However, the built-up area was found exceeding as mentioned in the sales deed dated 18/07/2011 submitted by project proponent. The land at the backside of the premises (Khasra No. 125) is for agricultural use, action in accordance with section 90 (A) is in process at Tehsil office.
3.	Inaction on part of Respondent authorities	Appropriate action will be initiated.

SDM Mt. Abu

DCF Mt Abu

	towards environmentally sensitive issues.	
4.	Violation of the Zonal Master Plan of Mount Abu, 2030.	In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and re-notification are under process. Any conclusive comment on the violation can be done only after finalisation of the ZMP 2030.
5.	Obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste.	No obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste was found.
6.	Diversion of Agricultural lands in contravention to the jurisprudence of ESZ Notification which provides limited scope towards conversion of agricultural lands.	The land is categorized as abadi/Residential.
7.	Imposition of heavy Environment Compensation Charge on the project proponents.	None till date. However, environment compensation will be imposed after taking appropriate actions by concerned departments.

4. M/s Humming Bird Resort located at Khasra No. 85 to 92, Village - Achalgarh, Mount Abu, Sirohi (Respondent No. 10).

S. No.	Issues raised	Observations during inspection
1.	Encroachment over public roads by the Project Proponents within the Eco Sensitive Zone Boundary	Road width in front of the unit was found majorly in accordance with zonal master plan. The unit is located at a distance of 16 feet from the central line of main road.
2.	Illegal construction activities over agricultural land without the appropriate conversion/diversion.	As per the revenue records, the land is not converted and is marked for agricultural purpose. During inspection, representative informed that the land is entitled for commercial use in accordance with the R.A.A. Court order dated 08/12/1998. However, the said order didn't mention anything

SDM Mt. Abu

DCF Mt Abu

		about deemed conversion. Representative produced a photocopy of the hotel layout plan and not the building plan. Without due conversion, building construction was started that was attempted to be stopped by Revenue agencies. However, the action of administration was stayed vide judicial interim order dated 13/10/2000.
3.	Inaction on part of Respondent authorities towards environmentally sensitive issues.	Some illegal construction activity was stopped and illegal construction was demolished by administration on dated 19/10/2015.
4.	Violation of the Zonal Master Plan of Mount Abu, 2030.	In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and renotification are under process. Any conclusive comment on the violation can be done only after finalisation of the ZMP 2030.
5.	Obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste.	A natural nallah was found within the premises at the backside of the unit, which is not in the land record, was made pucca. No obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste was found.
6.	Diversion of Agricultural lands in contravention to the jurisprudence of ESZ Notification which provides limited scope towards conversion of agricultural lands.	The site is for agriculture purpose as per Jamabandi but the same is being used for commercial purpose. Also, the operating hotel license is issued by the Municipality in the Gram Panchayat area/ UIT area.
7.	Imposition of heavy Environment Compensation Charge on the project proponents.	None till date. However, environment compensation will be imposed after taking appropriate actions by concerned departments.

5. M/s Achal Resort located at Khasra No. 95 and 96, Village - Achalgarh, Mount Abu, Sirohi (Respondent No. 11).

S. No.	Issues raised	Observations during inspection
1.	Encroachment over public roads by the Project Proponents within the Eco	Road width in front of the unit was found majorly in accordance with zonal master plan however, some portion was observed to be a

	Sensitive Zone Boundary	part coming under road width. The unit is located at a distance of 16 feet from the central line of main road.
2.	Illegal construction activities over agricultural land without the appropriate conversion/diversion.	The land is converted for Residential purpose registered as Gair Mumkin Abadi in record of rights. Project Proponent has produced a site plan.
3.	Inaction on part of Respondent authorities towards environmentally sensitive issues.	Earlier action was taken against illegal construction in the premises by the administration. Appropriate action will be initiated against any new violation.
4.	Violation of the Zonal Master Plan of Mount Abu, 2030.	In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and renotification are under process. Any conclusive comment on the violation can be done only after finalisation of the ZMP 2030.
5.	Obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste.	The unit is having 18 double-bedded rooms and a restaurant (common with M/s Manwar Resort) of seating capacity 48 seats. Sewage accumulation was found during inspection. The unit is discharging its wastewater generated from the rooms into a deep pit through closed conduit system. The wastewater generated from the kitchen is however being used in the agriculture fields adjacent to the resort premises, after removing oil and grease. A natural nallah (not registered in records) has been transformed by covering with soil after putting pipes.
6.	Diversion of Agricultural lands in contravention to the jurisprudence of ESZ Notification which provides limited scope towards conversion of agricultural lands.	The site was converted for residential purpose vide order dated 20/07/1992 by Tehsildar, Abu Road before the ESZ notification, however the same is being used for Hotel purpose now.

SDM ML-Abu

RCF ML-Abu

7.	Imposition of heavy Environment Compensation Charge on the project proponents.	None till date. However, environment compensation will be imposed after taking appropriate actions by concerned departments.

6. M/s Manwar Garden Resort located at Khasra No. 97, Village - Achalgarh, Mount Abu, Sirohi (Respondent No. 12).

S. No.	Issues raised	Observations during inspection
1.	Encroachment over public roads by the Project Proponents within the Eco Sensitive Zone Boundary	Road width in front of the unit was found majorly in accordance with zonal master plan. The unit is located at a distance of 16 feet from the central line of main road.
2.	Illegal construction activities over agricultural land without the appropriate conversion/diversion.	The land is converted for Residential purpose registered as Gair Mumkin Abadi in record of rights. Project Proponent has produced a photocopy of a site plan.
3.	Inaction on part of Respondent authorities towards environmentally sensitive issues.	Earlier action was taken against illegal construction in the premises by the administration.
4.	Violation of the Zonal Master Plan of Mount Abu, 2030.	In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and re-notification are under process. Any conclusive comment on the violation can be done only after finalisation of the ZMP 2030.
5.	Obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste.	No obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste was found.
6.	Diversion of Agricultural lands in contravention to the jurisprudence of ESZ Notification which provides limited scope towards conversion of	The site was converted for residential purpose vide before the ESZ notification, however the same is being used for Hotel purpose now.

SDM. Mt. Abu

DCF Mt Abu

	agricultural lands.	
7.	Imposition of heavy Environment Compensation Charge on the project proponents.	None till date. However, environment compensation will be imposed after taking appropriate actions by concerned departments.

7. M/s Aburaj Farm Resort located at Khasra No. 207, Village – Salgaon,Gyan Sarovar Road, Mount Abu, Sirohi (Respondent No. 13).

S. No.	Issues raised	Observations during inspection
1.	Encroachment over public roads by the Project Proponents within the Eco Sensitive Zone Boundary	Road width in front of the unit was found majorly in accordance with zonal master plan.
2.	Illegal construction activities over agricultural land without the appropriate conversion/diversion.	The site is agricultural land as per Jamabandi. No land conversion order or construction permission was shown by the proponent. Construction is also on area more than 1/50th of the agricultural land. It was found during inspection that steps were constructed on the hill slope cutting the rock at the backside of the premises.
3.	Inaction on part of Respondent authorities towards environmentally sensitive issues.	Earlier in the year 2011, the action on illegal construction was taken in accordance with section 90A in Case No. 23/2011. Later, on dated 10/01/2015, illegal construction was demolished. Recently, on dated 08/03/2022, temporary constructions were demolished against which the proponent filed an appeal in the District Court. Appropriate action shall be initiated.
4.	Violation of the Zonal Master Plan of Mount Abu, 2030.	In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and renotification are under process. Any conclusive comment on the violation can be done only after finalisation of the ZMP 2030.
5.	Obstruction in the free flow of Nallah by the Project Proponents leading	No obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste was found.

SDM Mt. Abu

ACF Mt. Abu

	to unwarranted accumulation of sewage waste.	
6.	Diversion of Agricultural lands in contravention to the jurisprudence of ESZ Notification which provides limited scope towards conversion of agricultural lands.	The site is agricultural land as per Jamabandi but is being used for commercial purpose.
7.	Imposition of heavy Environment Compensation Charge on the project proponents.	None till date. However, environment compensation will be imposed after taking appropriate actions by concerned departments.

Comments/Recommendations of the Joint Committee:-

1. **Majorly the public roads are in accordance with the zonal master plan.**
2. **Majorly no obstruction in the free flow of Nallah by the Project Proponents leading to unwarranted accumulation of sewage waste was observed, except those mentioned earlier.**
3. **Environment Compensation (E.C.) will be imposed accordingly after taking appropriate actions by concerned departments.**
4. **In light of the directions given by Honorable NGT in OA 312/2016 dated 10.3.2021 and upheld by Honorable Supreme Court in CA 7724-25/2021 dated 12.01.2022, changes in ZMP 2030 and renotification are under process. Any conclusive comment on the violation can be done only after finalisation of the ZMP 2030.**
5. **There is control over transportation of construction material in Mt. Abu by the concerned authorities and a system has been developed in order to avoid illegal construction activity, if any. Also, several actions have been taken in the past as well by the concerned authorities against illegal construction activities. With regards to**

SDM Mt Abu

DCF Mt Abu

above 07 respondents, concerned authorities will be directed to initiate appropriate actions.

6. **Photographs taken during inspection are enclosed as Annexure – E.**

(Rahul Sharma)
Regional Officer
RSPCB, Sirohi

(Vijay Shankar Pandey)
Deputy Conservator of Forest,
Mount Abu, Sirohi

(Kanishak Kataria)
Sub-Divisional Magistrate,
Mount Abu, Sirohi

(Dr. Bhanwar Lal)
District Collector, Sirohi

Annex. – A

Regional Office, Sirohi
Rajasthan State Pollution Control Board
Plot No. 68, Shanti Nagar, Main Highway Road
Sirohi, Rajasthan - 307001
Email: rorpcb.sirohi@gmail.com
Phone No. 02972-294161

क्रमांक : राप्रनिम/क्षे.का.–सिरोही/लीगल–04/167–175 दिनांक 25/05/2022

माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32/2022, लोकेन्द्र सिंह बनाम राजस्थान राज्य व अन्य के क्रम में की गई बैठक का कार्यवाही विवरण

दिनांक 23–05–2022 को कार्यालय, उपखण्ड अधिकारी, माउन्ट आबू में माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32/2022, लोकेन्द्र सिंह बनाम राजस्थान राज्य व अन्य के क्रम में पारित आदेश दिनांक 02–05–2022 की क्रियान्विति/कार्य–योजना के सन्दर्भ में माननीय जिला कलेक्टर, सिरोही की अध्यक्षता में बैठक की गई।

बैठक में उपखण्ड अधिकारी, माउन्ट आबू, उप वन संरक्षक, आबू पर्वत एवं क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सिरोही उपस्थित हुये।

बैठक में सर्वप्रथम माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32/2022 में दायर याचिका पर विस्तृत चर्चा की गई तथा साथ ही में आदेश दिनांक 02–05–2022 पर भी विस्तृत चर्चा की गई, जिसमें माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण में लिखित मुद्दों पर जॉच के लिए एक संयुक्त कमेटी का गठन किया गया है जिसमें निम्नलिखित अधिकारीगण सम्मिलित होंगे :–

1. जिला कलेक्टर, सिरोही, राजस्थान,
2. प्रभागीय वन अधिकारी, माउन्ट आबू, राजस्थान,
3. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल का एक प्रतिनिधि

जिसमें राज्य प्रदूषण नियंत्रण मण्डल नोडल विभाग होगा।

यह प्रकरण माउन्ट आबू ईको–सेंसिटिव जोन (ESZ) से संबंधित होने के कारण व जोनल मास्टर प्लान, 2030 से संबंधित होने के कारण माननीय जिला कलेक्टर द्वारा जोनल मास्टर प्लान, 2030 से संबंधित निम्नलिखित विभागों/अधिकारियों को इस प्रकरण/आदेश पर तत्थात्मक रिपोर्ट, 07 दिवस के भीतर, प्रस्तुत करने के निर्देश दिये गये :–

1. उपखण्ड अधिकारी, आबूपर्वत, सिरोही।
2. उप–वन संरक्षक, आबूपर्वत, सिरोही।
3. वरिष्ठ टाउन प्लानर, सिरोही।
4. सहायक निदेशक (पर्यटन), माउन्ट आबू, सिरोही।
5. आयुक्त, नगरपालिका, माउन्ट आबू, सिरोही।
6. नगर सुधार न्यास, माउन्ट आबू, सिरोही।
7. विकास अधिकारी, पंचायत समिति, आबू रोड, सिरोही।
8. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियत्रण मण्डल, सिरोही।

इस क्रम में माननीय जिला कलेक्टर महोदय द्वारा उपखण्ड अधिकारी, आबूपर्वत, सिरोही को उपरोक्त विभागों को तत्थात्मक रिपोर्ट प्रस्तुत करने हेतु पत्र लिखने के लिए निर्देशित किया गया।

(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.रा.प्र.बि.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

(DCF Mt Abu)

माननीय जिला कलेक्टर महोदय ने उपखण्ड अधिकारी आबूपर्वत, सिरोही को निम्नलिखित प्रतिवादियों (प्रतिवादी संख्या 07 से 13) को निरीक्षण पूर्व दस्तावेज/तत्थात्मक रिपोर्ट जमा करवाने हेतु नोटिस जारी करने के लिए भी निर्देशित किया :–

1. मैसर्स कनक डाइनिंग हॉल, दूकान नं.1, बस स्टेण्ड के पास, आबू बाजार, माउन्ट आबू, सिरोही,
2. मैसर्स रिची वैली रिसॉर्ट, 141, हेतमजी, माउन्ट आबू, सिरोही,
3. मैसर्स हरि निवास रिसॉर्ट, टॉल नाका से पहले, हेतमजी, माउन्ट आबू, सिरोही,
4. मैसर्स हमिंग वर्ड रिसॉर्ट, अचलगढ रोड, अचल फोर्ट के पास, अकलेश्वर महादेव मन्दिर से पहले, माउन्ट आबू, सिरोही,
5. मैसर्स अचल रिसॉर्ट, अकलेश्वर महादेव मन्दिर रोड, अचलगढ, माउन्ट आबू, सिरोही,
6. मैसर्स मानवर गार्डन रिसॉर्ट, अकलेश्वर महादेव के मन्दिर के पास, ऑरिया रोड, माउन्ट आबू, सिरोही,
7. मैसर्स आबूराज फार्म रिसॉर्ट, ज्ञान सरोवर रोड, माउन्ट आबू, सिरोही।

तत्पश्चात् यह भी निर्णय लिया गया कि संबंधित विभागों/प्रतिवादियों से तत्थात्मक रिपोर्ट प्राप्त होने के पश्चात प्रकरण में लिखित प्रतिवादी संख्या 07 से 13 का निरीक्षण किया जावेगा एवं इस संदर्भ में संबंधित अधिकारीगणों को निरीक्षण हेतु तिथि अवगत करवा दी जावेगी।

माननीय जिला कलेक्टर ने बैठक में उपस्थित अधिकारीगणों को यह भी निर्देशित किया की वे जोनल मास्टर प्लान, 2030 एवं माउन्ट आबू ईको–सेंसिटिव जोन से संबंधित माननीय राष्ट्रीय हरित अधिकरण में पूर्व में दायर प्रकरण संख्या 312/2016 में पारित आदेश दिनांक 05–03–2021 का भी अवलोकन कर सभी तथ्यों को ध्यान में रखकर समयबद्व रूप से माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में जबाव प्रस्तुत करवाने का श्रम करें। इस संबंध में माननीय कलेक्टर महोदय ने क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियत्रण मण्डल, सिरोही को लीगल काउन्सलर से समन्वय कर प्रकरण से संबंधित जबाव/रिपोर्ट माननीय राष्ट्रीय हरित अधिकरण में पेश करने हेतु निर्देशित किया।

बैठक सधन्यवाद समाप्त की गई।

25/05/2022

(राहुल शर्मा)
क्षेत्रीय अधिकारी,
रा.प्र.नि.म.,सिरोही o/c

कमांक : राप्रनिम/क्षे.का.–सिरोही/लीगल–04/ 167-175 दिनांक 25/05/2022

प्रतिलिपिः – निम्नांकित को सूचनार्थ/पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

01. जिला कलेक्टर, सिरोही।
02. उपखण्ड अधिकारी, आबूपर्वत, सिरोही।
03. उप–वन संरक्षक, आबूपर्वत, सिरोही।
04. वरिष्ठ टाउन प्लानर, सिरोही।
05. सहायक निदेशक (पर्यटन), माउन्ट आबू, सिरोही।
06. आयुक्त, नगरपालिका, माउन्ट आबू, सिरोही।
07. नगर सुधार न्यास, माउन्ट आबू, सिरोही।
08. विकास अधिकारी, पंचायत समिति, आबू रोड, सिरोही।

25/05/2022

(राहुल शर्मा)
क्षेत्रीय अधिकारी o/c

(राहुल शर्मा) क्षेत्रीय अधिकारी रा.रा.प्र.नि.म., सिरोही

जिला कलेक्टर, सिरोही

उपखण्ड अधिकारी आबूपर्वत

DCF Mt Abu

Annexure- B

NGT अतिआवश्यक

राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट, आबूपर्वत
जिला–सिरोही

E-mail : sdm.mountabu@rajasthan.gov.in
Phone : 02974-238489

क्रमांक / सामान्य / 2022 / 628
दिनांक : 26.05.2022

प्रेषित :–

1. मैसर्स कनक डाइनिंग हॉल, दुकान नं. 4, बस स्टेण्ड के पास, आबू बाजार, आबूपर्वत, सिरोही
2. मैसर्स रिची वैली रिसॉर्ट, 141, हेटमजी, आबूपर्वत, सिरोही
3. मैसर्स हरी निवास रिसॉर्ट, टॉल नाका से पहले, हेटमजी आबूपर्वत
4. मैसर्स हमिंग बर्ड रिसॉर्ट, अचलगढ़ रोड, अचल फोर्ट के पास, अचलेश्वर महादेव मन्दिर से पहले, आबूपर्वत
5. मैसर्स अचल रिसॉर्ट, अचलेश्वर महोदव मन्दिर रोड, अचलगढ, आबूपर्वत
6. मैसर्स मानवर गार्डन रिसॉर्ट, अचलेश्वर महोदव मन्दिर के पास, ओरिया रोड, आबूपर्वत
7. मैसर्स आबूराज फार्म रिसॉर्ट, ज्ञान सरोवर, आबूपर्वत

–:: नोटिस ::–

जरिये नोटिस आपको सूचित किया जाता है कि माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेन्च भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32 / 2022 लोकन्द्र सिंह बनाम राजस्थान सरकार व अन्य मामले में निम्न सूचना के साथ जबाव प्रस्तुत करे :–

1. आप अपनी सम्पत्ति के स्वामित्व व भू उपयोग सम्बन्धित दस्तावेज़ प्रस्तुत करें।
2. इस सम्पत्ति के निमार्ण सम्बन्धित दस्तोवज (यथा साईट प्लान/ भवन निर्माण स्वीकृति आदि) प्रस्तुत करें।
3. सम्पत्ति पर निमार्ण कार्य या मरम्मत कार्य हेतु अनुमति पत्र प्रस्तुत करें।
4. वर्तमान में भूमि का उपयोग किस कार्य हेतु किया जा रहा है ?
5. निमार्ण सम्बन्धित पुराने फोटोग्राफ आदि प्रस्तुत करें।

सम्पूर्ण नामजद मय दस्तावेजों जबाव चार दिवस में आवश्यक रूप से प्रस्तुत करें ताकि आप द्वारा प्रस्तुत दस्तावेजों के आधार पर जांच टीम द्वारा आपके प्रस्तुत रिकॉर्ड एवं कार्यालय रिकॉर्ड से मौका स्थिति की जांच कर माननीय न्यायालय में जबाव प्रस्तुत किया जा सके। जबाव प्रस्तुत नहीं करने पर एक तरफा रिपोर्ट प्रस्तुत कर दी जायेगी। सो सूचित रहे।

26.5.22
(कनिष्क कटारिया) I.A.S.
उपखण्ड अधिकारी,
आबूपर्वत
दिनांक : 26.05.2022

क्रमांक / सामान्य / 2022 / 629
प्रतिलिपि :–

1. श्रीमान जिला कलक्टर महोदय, सिरोही को सूचनार्थ।
2. आयुक्त, नगरपालिका, आबूपर्वत।
3. विकास अधिकारी, पंचायत समिति, आबूरोड।
4. भू. अ. निरीक्षक, आबूपर्वत।
5. सचिव, नगर सुधार न्यास, आबू।
6. सहायक निर्देशक, पर्यटन, आबूपर्वत।

बिन्दु संख्या 2 से 6 तक को भेज कर लेख है कि उक्त सम्पत्तियों के सम्बन्ध में आपके कार्यालय से सम्बन्धित रिकॉर्ड की प्रतिलिपि एवं तत्थ्यात्मक रिपोर्ट प्रस्तुत करें।

DCF NH Abu

उपखण्ड अधिकारी,
आबूपर्वत 26.5.22

(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.रा.प.नि.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी

Scanned with CamScanner

Annex. C

Regional Office, Sirohi
Rajasthan State Pollution Control Board
Plot No. 68, Shanti Nagar, Main Highway Road
Sirohi, Rajasthan - 307001
Email: rorpcb.sirohi@gmail.com
Phone No. 02972-294161

क्रमांक : राप्रनिम/क्षे.का.–सिरोही/लीगल–04/ दिनांक

माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32/2022, लोकेन्द्र सिंह बनाम राजस्थान राज्य व अन्य के क्रम में की गई बैठक का कार्यवाही विवरण

दिनांक 09–06–2022 को कार्यालय, उपखण्ड अधिकारी, माउन्ट आबू में माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32/2022, लोकेन्द्र सिंह बनाम राजस्थान राज्य व अन्य के क्रम में की गई बैठक दिनांक 23–05–2022 के कार्यवृत की समीक्षा हेतु माननीय जिला कलेक्टर, सिरोही की अध्यक्षता में बैठक की गई।

बैठक में उपखण्ड अधिकारी, माउन्ट आबू, उप वन संरक्षक, आबू पर्वत एवं क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सिरोही उपस्थित हुये।

बैठक में उपखण्ड अधिकारी, माउन्ट आबू द्वारा अन्य विभागों एवं अधिकारियों को उक्त प्रकरण में तत्थात्मक रिपोर्ट 07 दिवस के भितर प्रस्तुत करने हेतु निर्देश दिनांक 26–05–2022 एवं प्रतिवादी संख्या 7 से 13 को जमा करवाने हेतु नोटिस दिनांक 26–05–2022 को जारी किये गय थे। जिनके संबंध में संबंधित विभाग/अधिकारियों एवं प्रतिवादीयों द्वारा उपखण्ड कार्यालय में जवाब/दस्तावेज प्रस्तुत किये गये। इसका विस्तृत अवलोकन/समीक्षा की गई एवं संयुक्त निरीक्षण करने हेतु आवश्यक विस्तृत प्रारूप तैयार किया गया।

माननीय जिला कलेक्टर द्वारा उपखण्ड अधिकारी, माउन्ट आबू, सिरोही को एक सब कमेटी का गठन किये जाने हेतु आदेश दिये, जिसमें निम्नलिखित अधिकारीगण सम्मिलित होगेः–

1. तहसीलदार, देलदर (अध्यक्ष), सिरोही।
2. आयुक्त, नगरपालिका (सहअध्यक्ष), माउन्ट आबू, सिरोही।
3. विकास अधिकारी, पंचायत समिति, आबू रोड, सिरोही
4. वन विभाग, आबू पर्वत, सिरोही का प्रतिनिधि।
5. नगर सुधार न्यास, आबू का प्रतिनिधि।
6. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल का प्रतिनिधि।

उपरोक्त सब कमेटी द्वारा प्रतिवादी संख्या 07 से 13 का मौका निरीक्षण कर उक्त प्रारूप में दिनांक 13–06–2022 दोपहर 12:00 बजे तक सूचना संकलित कर उपखण्ड अधिकारी, माउन्ट आबू, सिरोही के समक्ष प्रस्तुत किया जाना सुनिश्चित करेगें। जिससे उक्त प्रकरण में जबाव/रिपोर्ट माननीय राष्ट्रीय हरित अधिकरण में निर्धारित समयावधि में पेश की जा सके।

बैठक सधन्यवाद समाप्त की गई।

10/06/2022
(राहुल शर्मा)
क्षेत्रीय अधिकारी,
रा.प्र.नि.म.,सिरोही

क्रमांक : राप्रनिम/क्षे.का.–सिरोही/लीगल–04/239–249 दिनांक 10/06/2022

प्रतिलिपिः – निम्नांकित को सूचनार्थ/पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

01. संभागीय आयुक्त, जोधपुर।

(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.प्र.नि.म., सिरोही

जिला कलेक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DCF Mt Abu

02. जिला कलेक्टर, सिरोही।
03. उपखण्ड अधिकारी, आबूपर्वत, सिरोही।
04. उपवन संरक्षक, वन विभाग, आबूपर्वत, सिरोही।
05. सचिव, नगर सुधार न्यास, आबू, सिरोही।
06. तहसीलदार, देलदर, सिरोही।
07. विकास अधिकारी, पंचायत समिति, आबू रोड, सिरोही।
08. आयुक्त, नगरपालिका, माउन्ट आबू, सिरोही।
09. वरिष्ठ टाउन प्लानर, सिरोही।
10. सहायक निदेशक,पर्यटन स्वागत केन्द्र, माउन्ट आबू, सिरोही।
11. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सिरोही।

10/06/2022
(राहुल शर्मा)
क्षेत्रीय अधिकारी

(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.रा.प्र.बि.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DCF NH Abu

Annex. D

Regional Office, Sirohi
Rajasthan State Pollution Control Board
Plot No. 68, Shanti Nagar, Main Highway Road
Sirohi, Rajasthan - 307001
Email: rorpcb.sirohi@gmail.com
Phone No. 02972-294161

क्रमांक : राप्रनिम/क्षे.का.–सिरोही/लीगल–04/ दिनांक

माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32/2022, लोकेन्द्र सिंह बनाम राजस्थान राज्य व अन्य के क्रम में की गई बैठक दिनांक 14–06–2022 का कार्यवाही विवरण

कार्यालय आदेश क्रमांक राप्रनिम/क्षे.का.–सिरोही/लीगल–04/256–266 दिनांक 13–06–2022 के क्रम में दिनांक 14–06–2022 को जिला कलेक्ट्रेट, सिरोही के सभागार में माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेन्च, भोपाल में दर्ज ऑरिजनल एप्लीकेशन संख्या 32/2022, लोकेन्द्र सिंह बनाम राजस्थान राज्य व अन्य के क्रम में बैठक प्रातः 11:00 बजे कार्यवृत की समीक्षा हेतु जिला कलेक्टर, सिरोही की अध्यक्षता में बैठक की गई। बैठक में संबंधित अधिकारी एवं सब कमेटी के सदस्य/अधिकारीगण उपस्थित हुये।

बैठक के दौरान उपखण्ड अधिकारी, सिरोही द्वारा बताया गया कि पूर्व में की गई बैठक दिनांक 09–06–2022 की अनुपालना में उपखण्ड अधिकारी द्वारा जारी आदेश दिनांक 10–06–2022 के तहत गठित सब–कमेटी का गठन किया गया जिनमें निम्नलिखित अधिकारीगण सम्मिलित थे:–

1. तहसीलदार, देलदर (अध्यक्ष), सिरोही।
2. आयुक्त, नगरपालिका (सहअध्यक्ष), माउन्ट आबू, सिरोही।
3. विकास अधिकारी, पंचायत समिति, आबू रोड, सिरोही
4. वन विभाग, आबू पर्वत, सिरोही का प्रतिनिधि।
5. नगर सुधार न्यास, आबू का प्रतिनिधि।
6. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल का प्रतिनिधि।

उक्त सब–कमेटी को निर्देश दिये गये थे कि वे प्रतिवादी संख्या 07 से 13 का मौका निरीक्षण कर उक्त प्रारूप में दिनांक 13–06–2022 दोपहर 12:00 बजे तक सूचना संकलित कर उपखण्ड अधिकारी, माउन्ट आबू, सिरोही के समक्ष प्रस्तुत किया जाना सुनिश्चित करेगें।

उपरोक्त के क्रम में सब–कमेटी द्वारा प्रकरण में लिखित इकाईयों (प्रतिवादी संख्या 07 से 13) का मौका निरीक्षण दिनांक 11–06–2022, को किया जा कर, निरीक्षण प्रतिवेदन दिनांक 13–06–2022 को प्रस्तुत की गई ।

बैठक के दौरान उपरोक्त प्रेषित निरीक्षण प्रतिवेदनों एवं प्रस्तुत संबंधित दस्तावेजों का विस्तृत अवलोकन किया गया तथा माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 02–05–2022 की अनुपालना में समस्त बिन्दुओं पर समीक्षा की गई एवं क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, को निर्देशित किया कि वे उपरोक्त संदर्भित प्रतिवादी संख्या 07 से 13 की मौका मुआयना रिपोर्ट में से माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 02–05–2022 में पैरा संख्या 03 में उठाये गये मुद्दों के संदर्भ में तालिकाबद्व रूप में संकलित कर जिला कलेक्टर महोदय को प्रेषित करें।

(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DCF Mt Abu

तत्पश्चात जिला कलेक्टर महोदय ने निर्देशित किया कि क्षेत्रीय अधिकारी/प्रतिनिधि, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, उपखण्ड अधिकारी, आबूपर्वत (प्रतिनिधि जिला कलेक्टर, सिरोही) एवं उप वन संरक्षक, आबूपर्वत प्रकरण में लिखित प्रतिवादी संख्या 07 से 13 व माननीय राष्ट्रीय हरित अधिकरण द्वारा आदेशित समस्त बिन्दुओं पर मौका मुआयना कर रिपोर्ट दिनांक 16–06–2022 को सायं 6:00 बजे तक अवश्य प्रस्तुत करें।

बैठक सधन्यवाद समाप्त की गई।

14/06/2022
(राहुल शर्मा)
क्षेत्रीय अधिकारी,
रा.प्र.नि.म.,सिरोही

क्रमांक : राप्रनिम/क्षे.का.–सिरोही/लीगल–04/275–284 दिनांकः 14/06/2022

प्रतिलिपिः – निम्नांकित को सूचनार्थ/पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

01. संभागीय आयुक्त, जोधपुर।
02. जिला कलेक्टर, सिरोही।
03. उपखण्ड अधिकारी, आबूपर्वत, सिरोही।
04. उपवन संरक्षक, वन विभाग, आबूपर्वत, सिरोही।
05. सचिव, नगर सुधार न्यास, आबू, सिरोही।
06. तहसीलदार, देलदर, सिरोही।
07. विकास अधिकारी, पंचायत समिति, आबू रोड, सिरोही।
08. आयुक्त, नगरपालिका, माउन्ट आबू, सिरोही।
09. वरिष्ठ टाउन प्लानर, सिरोही।
10. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सिरोही।

14/06/2022
(राहुल शर्मा)
क्षेत्रीय अधिकारी
O/C

(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.रा.प्र.नि.म.,सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DCF Mt Abu

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.

Photographs taken during inspection as follows:- **Annexure – E**

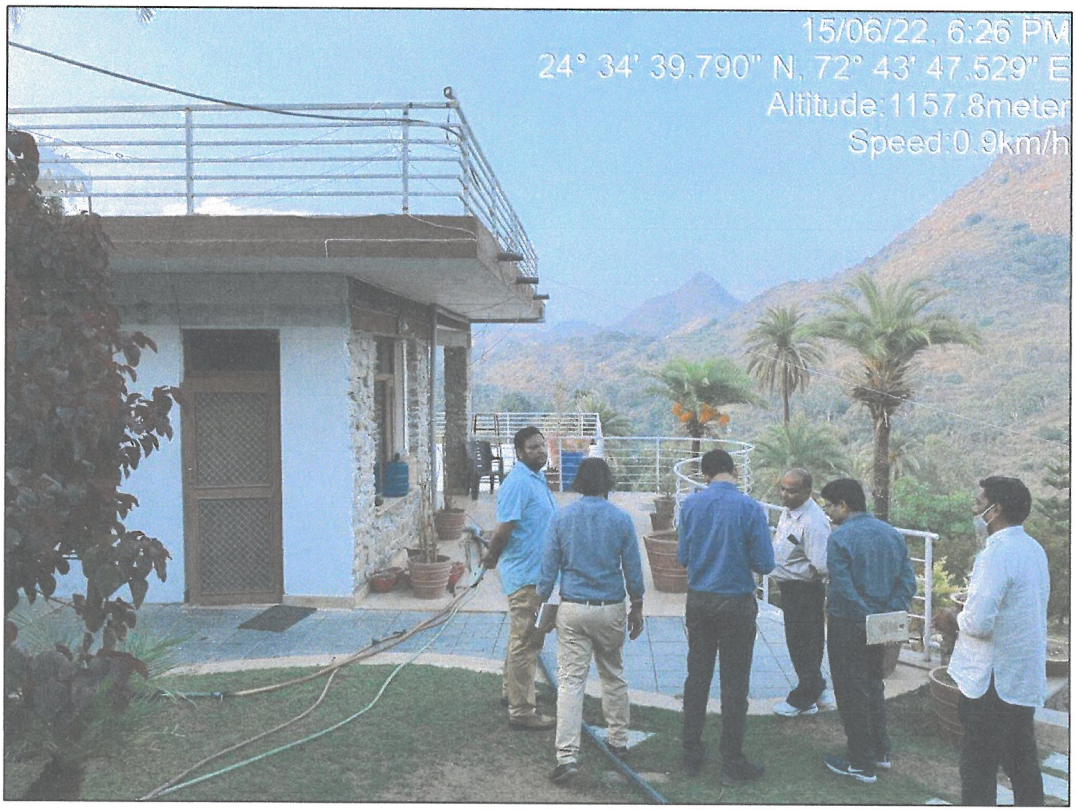
M/s Kanak Dining Hall

(राहुल शर्मा)
जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DLC Mt Abu

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.



M/s Richi Valley Resort

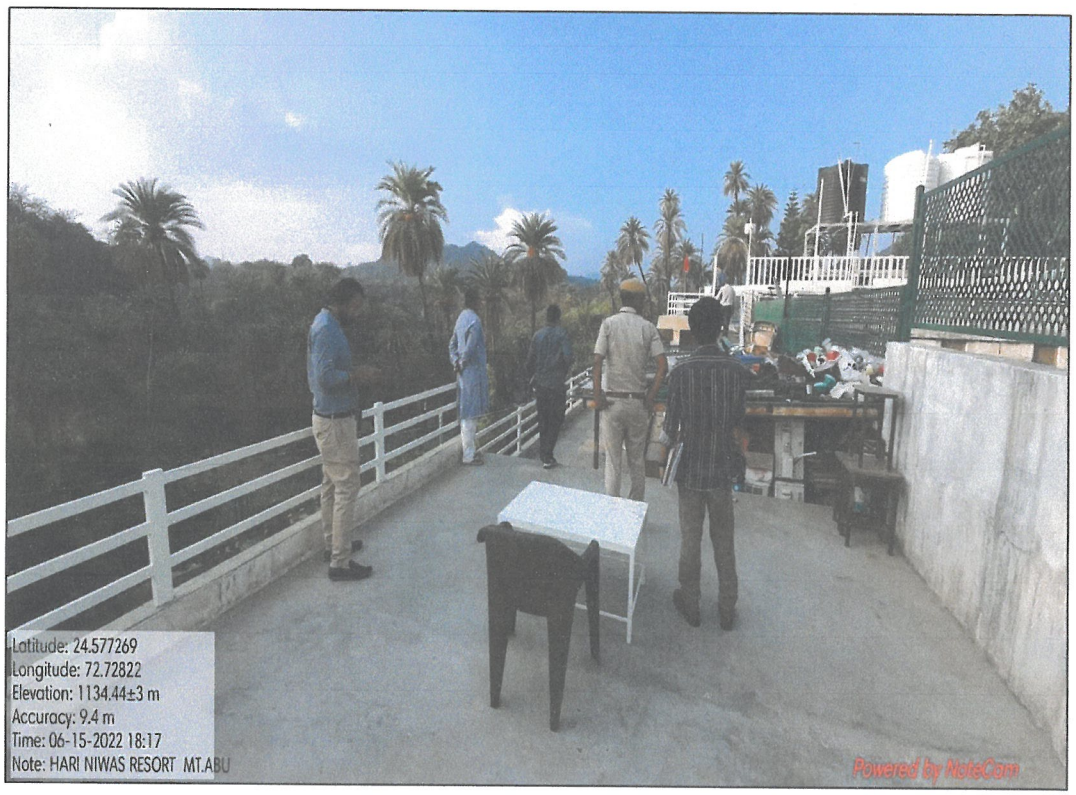
(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.रा.प.नि.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

OG= NH Abu

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.



M/s Hari Niwas Resort

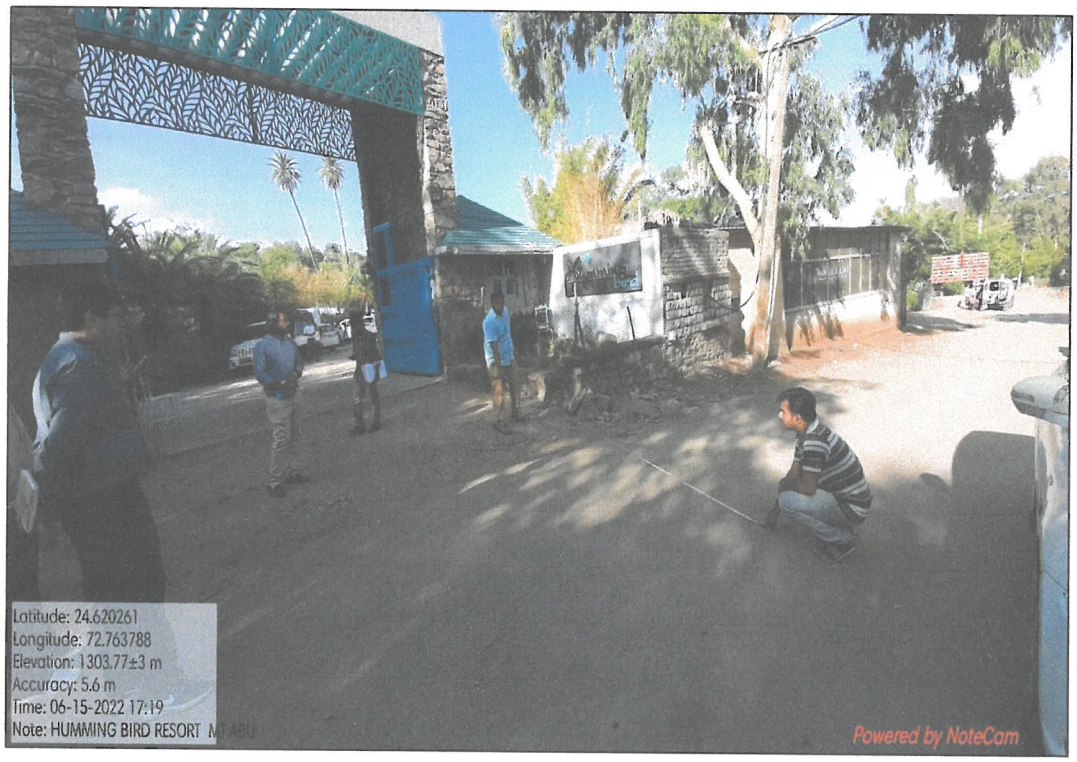
(राहुल शर्मा)
क्षेत्रीय अधिकारी
क्षे.वि.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DLC Mt Abu

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.



M/s Humming Bird Resort

(राहुल शर्मा)
क्षेत्रीय अधिकारी
क्षे.का.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DF MR AG4

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.

M/s Achal Resort

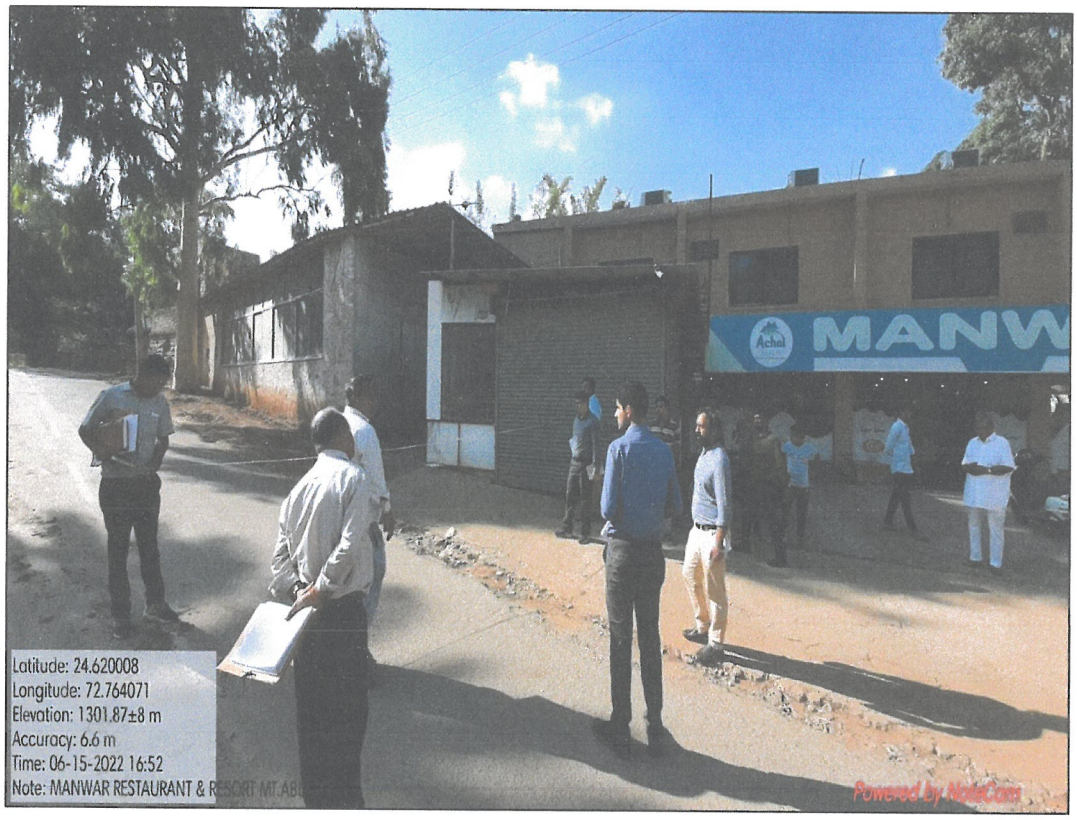
(राहुल शर्मा)
क्षेत्रीय अधिकारी
सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

DF Mt Abu

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.



M/s Manwar Resort

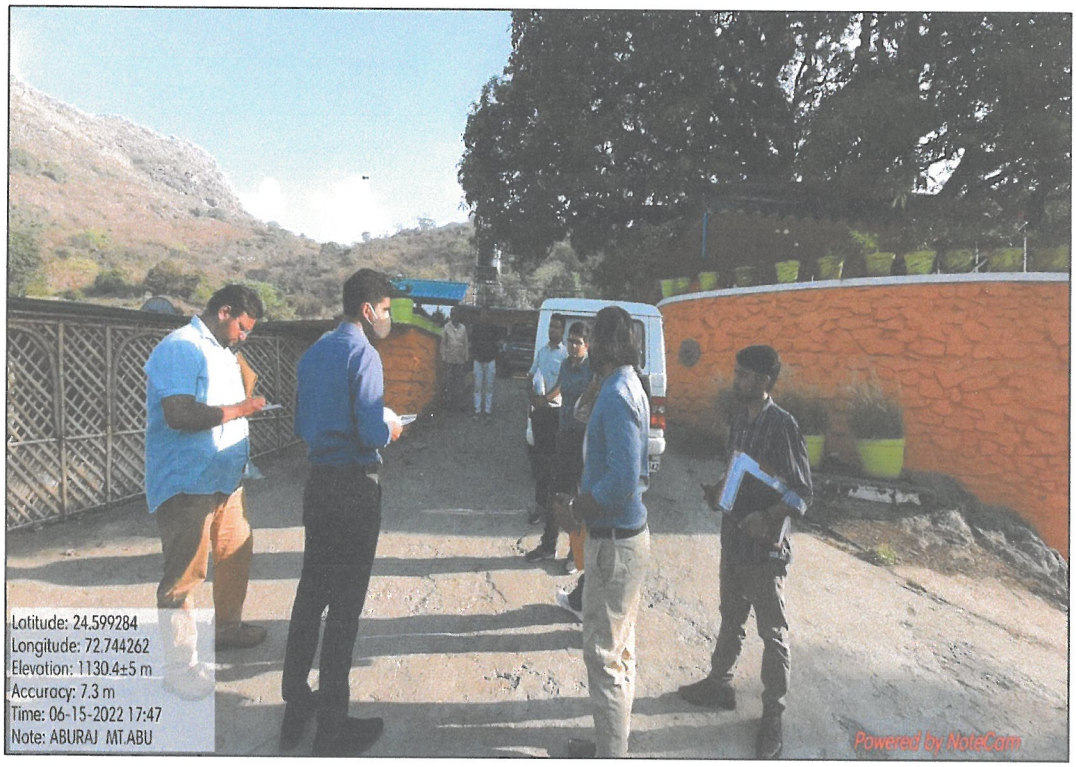
(राहुल शर्मा)
क्षेत्रीय अधिकारी
सिरोही

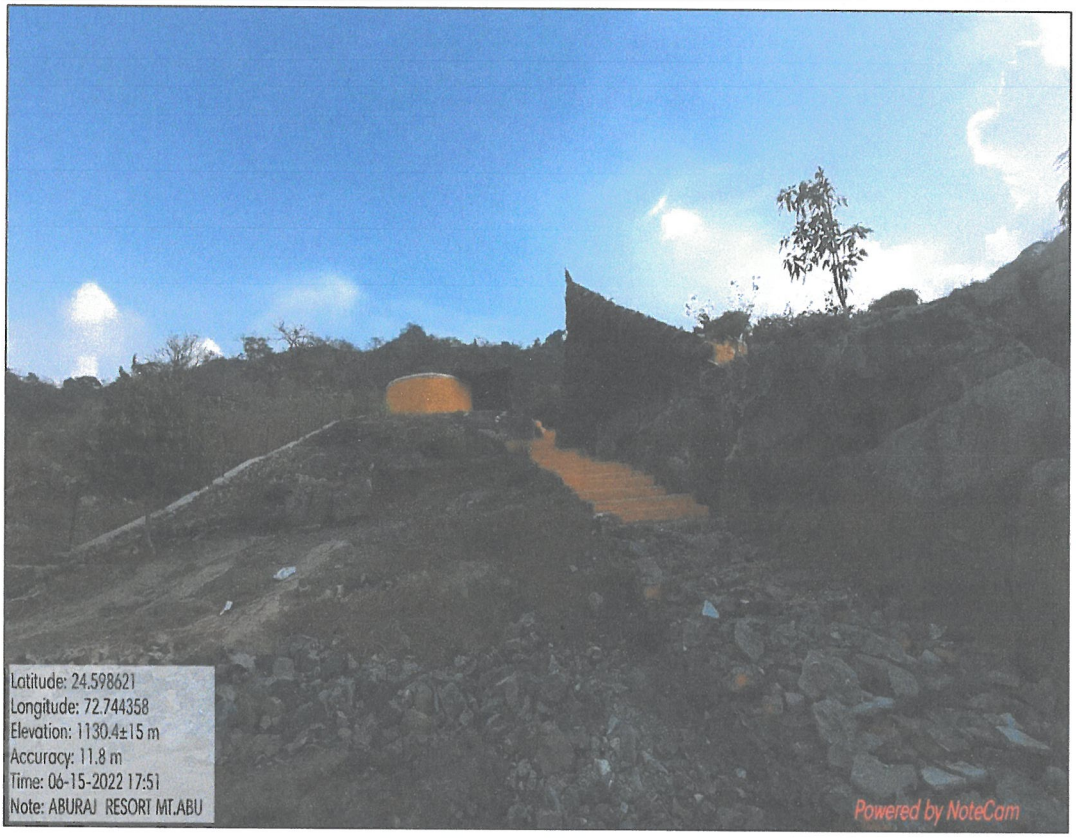
जिला कलक्टर, सिरोही

उपखण्ड अधिकारी

DCF Mt Abu

Joint Committee Report in the matter of O. A. No. 32/2022 (CZ), Lokendra Singh V/s State of Rajasthan & Ors.





M/s Aburaj Farm Resort

(राहुल शर्मा)
क्षेत्रीय अधिकारी
रा.प.बि.म., सिरोही

जिला कलक्टर, सिरोही

उपखण्ड अधिकारी
आबूपर्वत

O/C Nr Abu